

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No.442/2004

(From the judgement and order dated 06/02/2003 in CRLA No.232/1999  
of the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SUMERI & ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for c/delay in filing SLP, bail and office report)  
(For Final Disposal)

Date: 29/10/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner(s)

Mr. Raj Kumar Mehta,Adv.

For Respondent(s)

Ms. Avneet Toor,Adv.

Mr. V.K. Garg,Adv.

Mr. D.P. Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

Criminal miscellaneous petition for bail is dismissed.

[ T.I. Rajput ]

Court Master

[ Shelly Sengupta ]

Court Master